

(d) and (e). To facilitate speedy processing of refund cases, a system has been devised, under which the applicant is required to fill-up a form and submit prescribed documents at the initial stage itself. The procedure for processing the refund cases has also been simplified. The Housing Schemes announced in the year 1994-95 have been so devised that it is possible to effect refund on the basis of simple application together with acknowledgement of having applied under the scheme.

Conversion of Leasehold in Freehold

2692. SHRI MANORANJAN BHAKTA : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to refer to the reply to Unstarred Question No.2561 dated August 21, 1995 regarding conversion of Leasehold into Freehold and state :

(a) whether the modified orders in the matter have since been issued;

(b) if so, the details of the same;

(c) if not, reasons for the delay in the matter; and

(d) the time by which modified orders are likely to be issued?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R K DHAWAN) : (a) No, Sir.

(b) Does not arise.

(c) and (d). Proposal for further rationalisation and simplification of the scheme is under consideration of the Government.

[Translation]

NRY to Uttar Pradesh

2693. DR. SAKSHIJI : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the funds provided to Uttar Pradesh for the implementation of Nehru Rozgar Yojana in various districts of the state during last two years; and

(b) the district-wise details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S. S. AHLUWALIA) : (a) and (b). Central funds of the order of Rs.3261.08 lakhs have been provided to the State Government of Uttar Pradesh under the Nehru Rozgar Yojana for the last two years i.e. 1993-94 and 1994-95. Central funds are provided to the State Government and not to the district administrations directly. The district-wise allocations are made by the State Government.

[English]

Encroachment Around Airbases

2694. SHRI BHOLLA BULLI RAMAIAH :

SHRI D. VENKATESWARA RAO :

Will the PRIME MINISTER be pleased to state :

(a) whether the encroachment on safe areas around airbases is causing heavy loss per year from aircrashes caused by bird hits;

(b) if so, the details thereof;

(c) whether the Government propose to amend the Aircraft Act of 1980; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE-RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) and (b). No cases relating to encroachments around airbases causing bird hits to aircraft have been reported.

(c) and (d) : The Aircraft Act, 1934 was amended in 1988. There is no proposal under consideration of the Government at present to amend the Aircraft Act, 1934.

Modernisation of Air Force

2695. SHRI SHRAVAN KUMAR PATEL : Will the PRIME MINISTER be pleased to state:

(a) whether there is any plan for making Indian air Force more effective by updating and modernising its fleet;

(b) if so, the broad features of the plan; and

(c) the steps taken/proposed to be taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE-RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (c). Modernisation of the Indian Air Force is an on going process and the underlying scheme is to have a 'lean and mean' force. Accordingly, efforts are made to modernise the IAF by induction of combat aircraft and weapon systems with improved technology to replace old assets and by undertaking suitable midlife upgrade to enhance mission effectiveness of existing assets.

Prices of DDA Flats

2696. SHRI A. INDRAKARAN REDDY : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the present price of each category of DDA Flats in various localities;

(b) whether the arbitrary increase is providing detrimental to the Government Policy to provide houses to weaker sections/middle income groups; and

(c) the number of allottees who have not accepted their allotment during the past two years ?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R K DHAWAN) : (a) DDA has reported that the present indicative costs of its flats under various categories are as under:

Janta	Rs.1.49 to 1.53 lacs
LIG	Rs.3.00 to 3.50 lacs.
MIG	Rs.5.50 to 6.00 lacs

Expandable Houses

Type A	Rs.1.90 to 3.76 lacs
Type B	Rs.4.32 to 5.21 lacs
SFS Cat.II	Rs.6.07 to 8.90 lacs
SFS Cat.III	Rs.8.37 to 11.50 lacs

(b) No such study/survey has been conducted. However, the costing of DDA flats is done on 'No Profit No Loss' basis. The following measures have been taken to make the flats more affordable:-

- (i) Liability on account of land component of Janta and Lower Income Group flats is brought down through cross-subsidisation.
- (ii) Overhead charges are computed at a lower rates for Janta Flats.

(c) The number of persons who have not accepted the allotments during this period is as under:-

HIG —	3021
LIG —	3073
MIG —	5294

Production of Uranium

2697. DR. VASANT NIWRUTTI PAWAR : Will the PRIME MINISTER be pleased to state :

(a) the total quantum of uranium produced in the country during the past two years;

(b) whether the uranium produced is adequate;

(c) if so, the percentage of the demand for enriched uranium;

(d) whether the demand is met through domestic sources; and

(e) the names of the countries supplying enriched uranium for Atomic Power Plants?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY. (SHRI BHUVNESH CHATURVEDI) : (a) to (d). It is not in the national interest to disclose information on the quantum of uranium produced in the country. Natural uranium used in our Atomic Power Plants except Tarapur is produced indigenously in sufficient quantities. Imported Low Enriched Uranium (LEU), which is not produced indigenously, is used at Tarapur for its operations.

(e) The USA supplied LEU for Tarapur from 1969 to 1980 and France from 1983 to 1993. LEU has been imported from China for use in Tarapur.

Rail and Road Transport Plan

2698. SHRI VIJAY NAVAL PATIL : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government have finalised and approved Rail and Road Transport Plan for National Capital Region of Delhi;

(b) if so, the details of coordinated development of Rail and Road Transport Network;

(c) the amount likely to be spent and the manner in which the Government propose to raise the funds for the project; and

(d) the time by which it is likely to be executed?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R. K. DHAWAN) : (a) The functional plan for the Transport Sector in the National Capital Region has been approved by NCR Planning Board in its meeting held on 17.11.95.

(b) The road and rail network components of Functional Plan are as below:

I. ROAD NETWORK

1. Perimeter Expressway in Delhi.
2. Elevated Expressway on the ring road in Delhi.
3. 4 laning of all National Highways in NCR.
4. Construction of following Expressways :
Faridabad-Noida-Ghaziabad.
Delhi-Ghaziabad-Meerut.
Panipat-Kundli-Ghaziabad.
Delhi-Khurja.
5. Development of regional roads (Outer and Inner Grid roads)